

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA
UNSTARRED QUESTION NO.2640
TO BE ANSWERED ON 4th December, 2019

RIGHT OF PASSAGE THROUGH CANTONMENT

2640. SHRI RAJU BISTA:

Will the Minister of DEFENCE be pleased to state:

- (a) the steps proposed by the Ministry of Defence to address the grievances of people whose thoroughfare have been cut-off by Army, even though their villages have existed much before Army was allocated the land in decades post-Independence;
- (b) whether the Government has taken measures or proposes to take measures to provide “Right of Passage” for villagers from Painakumari near Sukna, Darjeeling whose access to the Highway has been cut off after Army fenced-off the road; and
- (c) if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(SHRI SHRIPAD NAIK)

(श्री श्रीपाद नाईक)

(a) As per statutory provisions under Section 258 of Cantonment Act, 2006, SOP guidelines dated 04.09.2018 were issued regarding ‘Road closure in Cantonment’ after due consideration and consultation with various stake holders including Army.

(b) & (c) Civil administration has provided road connectivity from Village Painakumari to State Highway Siliguri – Matigara – Gandhura – Mirik (SH-12) through PWD roads as under:

1. Road joining Village Painakumari – Simulbari Tea Estate SH-12.
2. Road connecting Village Painakumari – Fulabari Tea Estate SH-12.
